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तथा कन्द्रीय सहायता द्वितीय पंचवशीय योजना भ्रविध के शेष वर्षों के दौरान दी जायेगी । मेडिकल शिक्षकों का वेतन धनकम भिन्न-भिन्न होने के कारण प्रत्येक राज्य को दी जाने वात्री वास्तविक आर्थिक सहायता भी ग्रलग-श्रलग होगी।

t[THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) Under the scheme for the establishment of full-time teaching units in medical colleges, the Government of India have decided to assist the State Governments in the establishment of such units both in the clinical and nonclinical departments. The scales of pay for the teachers of the various categories will be as indicated below: -

- (i) Professors-Rs. 1000-1400 with a non-practising allowance of Rs. 250 p.m.
- (ii) Additional or Associate Professors-Rs. 800-1250 with a non-practising allowance of not less than Rs. 250 p.m.
- (iii) Readers|Assistant Professors-Rs. 500-30-800 plus a non-practising allowance of Rs. 150 p.m.
- (iv) Junior Teachers-Rs. 250-600 plws a non-practising allowance of Rs. 150 p.m.

(While Demonstrators may be started on the minimum of Rs. 250 p.m., Lecturers may be given a higher initial pay of Rs. 450 p.m.)

The Central Government have agreed to pay to the State Governments 100 per cent, of the extra recurring cost involved in raising the scales of pay of teachers in medical colleges. So far replies have been received from the Governments of Uttar Pradesh, Bombay, Orissa, Madhya Pradesh and Mysore. Orissa have agreed to implement the scheme. No categorical reply has been sent by the Governments of Uttar Pradesh, Bombay and Pradesh regarding implementation of the scheme in their State. The Gov-

t[] English translation.

ernment of Mysore have not agreed to participate in the scheme.

(b) It is proposed to implement the scheme from the financial year 1959-60, and Central assistance will be available during the rest of the Second Five Year Plan period. The actual financial assistance that will be given to each State will vary from State to State as the scales of pay for medical teachers prevailing in the States differ from State to State.]

## CATERING CONTRACTORS

- 75. SHRI NIRANJAN SINGH: Will the Minister of RAILWAYS be pleased to state:
- (a) the number of catering contractors on the Indian Railways;
- (b) thek- names and the number of contracts they have; and
- (c) the number of years for which they are working as contractors?

DEPUTY MINISTER RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) The information is under collection and will be laid on the Table of the Sabha.

(b) and (c). Compilation of the information desired will involve considerable labour and time, which will not be commensurate with the results likely to be achieved.

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## PAPERS LAID ON THti TABLE

## **DELHI RENT CONTROL RULES^ 1959**

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, on behalf of Shri B. N. Datar, I beg to lay on the Table, under sub-section (3) of section 56 of the Delhi Rent Control Act, 1958, a copy of the Ministry of Home Affairs Notification G.S.R. No. 139, dated the 3rd February, 1959, publishing the